Name of the corporate debtor: Sagar Automobiles Pvt Ltd.; Date of commencement of Liquidation: 28-07-2023; List of stakeholders as on 28-10-2023															
List of Secured Financial Creditors															
															Annexure -3
0.37														(Amoun	
S.N	Name of Creditor	Details Date of	of claim received Amount claimed	Amount of claim	Nature of		s of claim		Amount covered	% share in	Amoun	Amount of any	Amou nt of	Amoun t of	Remarks, if any
0.		Receipt	Amount claimed	admitted		by security interest			by guarantee	total amount	t of conting		claim	claim	
		Receipt		aummeu	Ciaiiii	by security interest	interest	Security Interest	by guarantee	of claims	ent	dues, that		under	
							relinquis			admitted	claim	may be	d	verifica	
							hed?					set off		tion	
							(Yes/No)								
1	Mahindra &	09.09.2022	11,59,06,493.00	11,59,06,493.00	Secured	11,59,06,493.00	Yes	1.Plot No. 14/7	11,59,06,493.00	12.31%	0	0	0	0	
	Mahindra Finance Ltd.							Khasra No. 465							A IDDI IDDI /2022 22 /CN /DECOM
	Lta.							Kazipura Ratlam 2. Khasra No.							As per IBBI notification IBBI/2022-23/GN/REG094 dated 16/09/2022 "In case a stakeholder does not
								9906/3,1106/6,						l	submit its claims during the liquidation process,
								Mhow-Nemuch						l	the claims submitted by such a stakeholder during
								road opposite							the corporate insolvency resolution process under
								Hotel Cosmos							the Insolvency and Bankruptcy Board of India
								Ratlam , M.P.							(Insolvency Resolution Process for Corporate
															Persons) Regulations, 2016, shall be deemed to be
															submitted under section 38."
2	Punjab National	16.09.2022	8,37,76,047.50	8,37,76,047.50	Secured	8,37,76,047.50	Yes	Survey no. 33/1	8,37,76,048	8.89%	0	0	0	0	
	Bank							part, patwari							As per IBBI notification IBBI/2022-23/GN/REG094
								halka no. 18, village Talawali						l	dated 16/09/2022 "In case a stakeholder does not submit its claims during the liquidation process,
								chanda AB Road,						l	the claims submitted by such a stakeholder during
								Indore							the corporate insolvency resolution process under
															the Insolvency and Bankruptcy Board of India
															(Insolvency Resolution Process for Corporate
															Persons) Regulations, 2016, shall be deemed to be
															submitted under section 38."
	Total		19.96.82.540.50	19.96.82.540.50		19.96.82.540.50			19.96.82.540.50	21.20%	0	0	0	0	
	1 Otal		19,90,02,340.50	19,90,02,340.50		19,90,02,340.50			19,90,02,940.50	21.20%	U	0	U	U	